

THE SCHEDULE

CERTIFICATE

[See section 3, sub-section (I)]

From

The Collector of

To

The Collector of

Dated the _____ of _____ 18

The sum of Rs. _____ is payable on
account of _____ by _____, son
of _____, resident of _____, who is
believed (to be at _____) (to have property consisting
of _____ at _____) in your district.

Subject to the provisions of the Revenue Recovery Act, 1890, the said sum is recoverable by you as if it were an arrear of land-revenue which had accrued in your own district, and you are hereby desired so to recover it and to remit it to my office at

A.B.,

Collector of
